

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl) No(s).9092/2011

(From the judgement and order dated 14/09/2011 in CRLMP No.1935/2009, of
The HIGH COURT OF RAJASTHAN AT JODHPUR)

CHANDRALEKHA

Petitioner(s)

VERSUS

STATE OF RAJASTHAN & ANR

Respondent(s)

(With appln(s) for stay and office report)

Date: 10/12/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AFTAB ALAM

HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAI

For Petitioner(s) Dr. Rajeev B. Masodkar, Adv.
Mr. S.R. Setia, Adv.

For Respondent(s) Mr. Suryanaryana Singh, Adv.
Ms. Pragati Neekhra, Adv.

Ms. Asha Gopalan Nair (A.C)
Ms. Anita Safna, Adv.

UPON hearing counsel the Court made the following
O R D E R

Heard learned counsel for the parties.
Order reserved.

(Sanjay Kumar)

Court Master

(Sneh Bala Mehra)

| Court Master